NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 02.30 PM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/427/(IB)/2017

NAME OF THE PETITIONER(S)

: M.K.SONS ENGINEERING PVT LTD

NAME OF THE RESPONDENT(S)

: EASUN REYROLLE LTD

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

ORDER

Counsel representing both the parties present. Counsel for petitioner provided copies of papers to the counsel for respondent. Counsel for petitioner filed an affidavit along with auditor's certificate showing that no payment has been made by the corporate debtor. Counsel for petitioner is also directed to file an affidavit and bank statement in view of Section 9(3)(b)(c) of I&B Code, 2016 within seven days. Counsel for respondent is directed to file counter. Put up on 13.07.2017 at 02.30 P.M.

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(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIO) (MEMBER (JUDICIAL)